#### GOVERNMENT OF WEST BENGAL

Legislative Department

## West Bengal Act I of 1969

#### THE WEST BENGAL APPROPRIATION ACT, 1969

[Passed by the West Bengal Legislature.]

Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 24th March, 1969.]

[24th March, 1969.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1969.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1969;

It is hereby enacted in the Twentieth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

- This Act may be called the West Bengal Appropriation Short title. et, 1969.
- From and out of the Consolidated Fund of West Issue of Rupees Bengal there may be paid and applied sums not exceeding 1,18,83,47,307 those specified in column 3 of the Schedule amounting in the out of the Conaggregate to the sum of rupees one hundred and eighteen crores, eighty-three lakhs, forty-seven thousand and three the year 1968-69. hundred and seven towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1969, in respect of the services and purposes specified in column 2 of the Schedule.

solidated Fund of West Bengal for

3. The sums authorised to be paid and applied from Appropriation. and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1969.

[West Ben. Act

## (Schedule.)

### SCHEDULE.

(See sections 2 and 3.)

1	2		3		
	QEQ13	Su	Sums not exceeding		
Grant No.	Services and purposes,	Voted by the Legislative Ascembly	Charged on the Consolidated Fund	Total,	
		Rs.	$R^s$ ,	Rs.	
1	4—Taxes on Income—other than Corporation Tax.	36,000		36,000	
3	10—State Excise Duties	. 14,33,000		14,33,000	
4	11—Taxes on Vehicles	1,37,000		1,37,000	
5	12—Sales Tax	2,92,000	THE SECTION OF	2,92,000	
6	13—Other Taxes and Duties .	. 16,000		16,000	
7	14—Stamps	. 10,01,000		10,01,000	
8	15—Registration Fees	. 14,90,000		14,90,000	
9	16—Interest on debt and other obligations.	r	8,72,54,000	8,72,54,000	
11	18—Parliament, State/Union Territor Legislature	y 58,04,000	ni i i donesi	58,04,000	
12	19—General Administration .	40,93,000	3,10,000	44,03,00	
13	21—Administration of Justice .	, 11,15,000	7,36,000	18,51,	
14	22Jails	. 19,16,000		19,16,06	
15	23—Police	. 3,23,21,000	37,000	3,23,58,000	
17	26—Miscellaneous Departments—excluding Fire Services,	78,95,000	il in the in	78,95,000	
19	28—Education	3,52,23,000		3,52,23,000	
20	29—Medical	81,22,000	1,244	81,23,244	
21	30—Public Health		1,933	1,933	
22	31—Agriculture—Agriculture .		1,694	1,694	
23	31—Agriculture—Fisheries .		25,120	25,120	
$_{24}$ $\left\{  ight.$	33—Animal Husbandry  124—Capital Outley on Schemes of Government Trading—Greater Calcutta Milk Supply Scheme.	f 73,71,000	99,000	74,70,000	

### 1 of 1969.]

# (Schedule.)

1	2	3			
Grant No.	Services and purposes.	Sums not exceeding			
		Voted by the Legislative Assembly.	Charged on the Consolidated Fund,	Total.	
	Public Debt—	Res.	Rs.	Rs.	
51 {	Permanent Debt  Floating Debt  Loans from Central Government (excluding loans for Community Development Projects, etc., and displaced persons).  Other loans	}	\$8,55,77,000	58,55,77,000	
52	Loans and Advances by State/Union Territory Governments.	7,20,20,000		7,20,20,000	
	Total	47,73,77,000	71,09,70,307	1,18,83,47,307	